

Litigation (CAT-PB) Section

1. Dealing with service matters filed before the CAT (PB).
2. Liaison work between various Ministries/ Departments of the Government of India and Panel Counsels.
3. Engagement of ASG/Sr. Counsel/CGSC and Panel Counsel.
4. Furnishing advice to various Departments etc, on procedural aspects including limitation and form of appeals generally.
5. Arranging conferences of Senior Counsel on panel of CAT (PB Cell) for settling pleadings, lines of arguments to be adopted etc.
6. Close liaison with various Departments/Counsel on receipt of cause list received from the CAT (PB).
7. Attendance in courts in connection with important matters and keeping watch on progress of such cases.